

[Sh. Ajit Singh]

Through you, I would like to submit to the Government and to the hon. Chief Minister of Haryana that Haji Saheb has been elected from Uttar Pradesh. He has to stay in Uttar Pradesh and the people of Uttar Pradesh are not so weak to allow Hájí Saheb to provide leadership to Uttar Pradesh while staying in Haryana. I would, therefore, say that it is not merely a matter of Privilege Motion against the hon. Minister. I would appeal to you to give ruling regarding the incident of kidnapping of 6 Members of Parliament. (*Interruptions*)

[*English*]

SHRI P.C. CHACKO (Trichur): Sir, they are misleading the House. Shri Ajit Singh and Shri Rasheed masood were frequently coming to the Kerala House to meet the Chief Minister of Kerala with a request to join our party. So, they should be happy for the reception we have given to those colleagues who have joined us. Why did he come and make this statement now? They all wanted to join our party. They are welcome.

MR. SPEAKER: The half-an-hour is over. It should be like the Question Hour.

12.30 Hrs.

[*English*]

#### PAPERS LAID ON THE TABLE

**Annual Report, Audited Accounts and Review on the works of the Atomic Energy Education Society, Bombay for 1991-92 etc.**

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVNESH CHATURVEDI): I beg to lay on the table-

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay for the year 1991-92, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library See No. LT4246/93]

**Report of the controller and Auditor General of India - Union Government - No. 4 of 1995) (Commercial) - Hindustan Organic Chemicals Ltd., etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) (On Behalf of Shri Eduardo Faleiro): I beg to lay on the Table

(1) A copy of the Report (Hindi and English Versions) of the Comptroller and Auditor General of India - Union Government (No. 4 of 1993) - (Commercial) - Hindustan Organic Chemicals Limited under article 151(1) of the Constitution.

[Placed in Library, See No. LT 4247/93]

(2) A copy of the Memorandum of

Understanding (Hindi and English versions) between the Hindustan Antibiotics Limited and the Department of Chemicals and petrochemicals for the year 1993-94.

[Placed in Library, See No LT 4248/93]

**Memorandum of Understanding between Minerals and Metals Trading Corporation Ltd. and Ministry of Commerce for 1993-94**

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between Minerals and Metals Trading Corporation Limited and the Ministry of Commerce for the year 1993-94.

[Placed in Library, See No. LT4249/93]

**Memorandum of Understanding between the Instrumentation Ltd and the Department of Heavy Industry, Ministry of Industry for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Instrumentation Limited and

the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.

- (ii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.

[Placed in library. See No. LT 4251/93]

- (iii) Memorandum of Understanding between the Hindustan Machine Tools Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1993-94.

[Placed in library. See No. LT 4252/93]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): I beg to lay on the Table a copy each of the following Notifications (Hindu and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The All India Services (Provident Fund) Amendment Rules, 1993 published in Notification No. G.S.R.190 in Gazette of India dated the 10th April, 1993.
- (ii) The All India Services (Leave) Amendment Rules, 1993 published in Notification No. G.S.R. 252 in Gazette of India dated the 22nd May, 1993.

[Placed in library. See No. LT 4253/93]